SI.	Telecom Factory	Assets	Man l	Man Level of	
No.		(In Crores of Rs.)	Power	utilisa- tion of Man- power	
3.	Gopalpur, Calcutta	6.10	116	100%	
4.	Kharagpur	14.29	331	100%	
5.	Wright Town, Jabalpur	6.03	1361	100%	
6.	Richhai, Jabalpur	23.25	625	100%	
7.	Bhilai	1.91	229	100%	
	TOTAL	73.71	5747		

Written Answers

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### अजमेर में नए टेलीफोन एक्सचेंज का निर्माण

1391. श्री **ओंकार सिंह लखावतः** क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

(क)राजस्थान में अजमेर में दूरभाष सुविधाओं की क्षमता में वृद्धि करने के लिए एक्सचेंज का निर्माण कार्य और इसका मशीनीकरण कब तक पुरा हो जाएगा: और

(ख)उपर्युक्त कार्य पूरा होने पर अजमेर में उपभोक्ताओं को कितने नये टेलीफोन कनेक्शन दिये जायेंगे?

संचार मंत्रालय में राज्य मंत्री ( श्री कबीन्द्र पुरकायस्थ ): (क) अजमेर में 9000 लाइनों के मुख्य ई डब्ल्यु एस डी एक्सचेंज का कार्य 31.7.98 तक पुरा हो जाने की संभावना हैं। इसके अलावा धोला भाटा और वैशालीनगर में तीन-तीन हजार लाइनों के दो आर एस यु के 30 सितम्बर, 98 तक संस्थापित किए जाने की संभावना हैं।

(ख)मुख्य एक्सचेंज की 9000 लाइनों में से लगभग 3500 लाइनों का इस्तेमाल पुराने क्रासबसा टेक्रीलॉजी नंबरों को बदलने के लिए किया जाएगा और शेष 5500 लाइनों में से 5170 लाइनें नए उपभोक्ताओं को दी जाएंगी। इसके अलावा आर एस यू की 6000 लाइनों की क्षमता में से 5640 नई लाइनें उपभोंक्ताओं को दी जाएंगी।

### Grievances of Small Investors against Un scrupulous Companies

to Unstarred Questions

# 1392. SHRIMATI CHANDRA KALA PANDEY: SHRI DIPANKAR MUKHERJEE:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to stute:

- (a) whether Government's has been drawn to grievance column on the Statesman, Calcutta dated 4th May, 1998 titled "Invest in fixed deposits and forget the return"; and
- (b) if so, the action taken by govern ment to redress expeditiously the grievan ces of small in vestors by unscrupulous companies?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND THE MINISTER OF SURFACE TRANSPORT (SHRI M. THAMBI DURAI): (a) Yes, Sir.

(b) The Department of Company Affairs is concerned with regulation of the acceptance of deposit by non-banking non-financial companies. Complainants regarding these companies are advised to make an application (in duplicate) Under Section 58A(9) of the Companies Act, 1956 to the concerned bench of the Company Law Board, where the Registered Office of the company is situated, in prescribed form published vide Notification No. GSR 291(E) dated 31.5.1991.

As regards redressal of the grievances of the investors, the Department of Company Affairs has set up an Investors Protection Cell for this purpose. During the year 1.4.1997— 31.3.98 there were 13363 investors complaints received by the Department and 6592 of these were redressed.

In case of non-banking financial companies the regulatory body is Reserve Bank of India. Section No. 45OA inserted in Reserve Bank of India Act, 1934 vide an Amendment Act, 1997 has brought non-payment of deposit by these

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companies also under the jurisdiction of the Company Law Board.

Non-compliance of the Company Law Board Orders is punishable with imprisonment which may extend upto three years and a fine of not less than Rs. 50/-for every day during which non-compliance continues.

# Shifting of Headquarter of M/s Shaw Wallace & Co. Ltd.

## 1393. SHRI NILOTPAL BASU: SHRI DIPANKAR MUKHERJEE:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether headquarter of M/s Shaw Wallace and Co. Ltd. has been shifted from Calcutta without Board's approval;
- (b) whether CLB nominee in the comany's Board had informed Government in February, 1998 terming it as an important decision affecting the company; and
- (c) if so, the action taken by Government in this regard in view of its petition filed before the Principal Bench of CLB under Section 408 of the Companies Act, 1956?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND THE MINISTER OF SURFACE TRANSPORT (SHRI M.THAMBI DURA1): (a) No, Sir. The Registered Office of the Company continues to function from Calcutta.

(b) and (c) One of the CLB nominees on the Company's Board had informed the Department that an important decision such as shifting of Head Office to Mumbai was taken without approval of the Board of Directors. This observation was brought by the Department to the notice of Company Law Board which is already adjudicating a petition filed under Section 408 of the Companies Act, 1956 in the matter of M/s Shaw Wallace and Co. Limited. The Company Law Board is a Quasi-Judicial Authority and the matter is sub-judicc.

# Inspec in of Companies seeking clearance to buy Shares

1394. DR. D. VENKATESHWAR RAO: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether transactions in crores have been held up because fresh inspections of each of the companies seeking clearance to buy shares are being insisted upon;
  - (b) if so, the reasons therefor; and
- (c) the steps proposed to remove bottlenecks and clear about 75 pending files seeking permission since January, 1998?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND THE MINISTER OF SURFACE TRANSPORT (SHRI M. THAMBI DURAI):
(a) No, Sir. The Central Government had issued instructions to its field offices on 1.5.1998 for conducting limited inspections under Section 209A of the Companies Act, 1956 in respect of applications made by companies seeking approval of the Central Government for making investment or giving loan to other companies. These instructions were however withdrawn on 15.5.1998.

- (b) The limited inspections were ordered to ascertain the financial position of the company and to- verify the authenticity of data furnished by them.
- (c) The pending files are being considered for clearance on the merits of each case.

#### Cases Rc.'crrcd to Banking Ombudsmen

1395. SHRI RAMDAS AGARWAL: Will the Minister or FINANCE be pleased to state:

(a) whether there have been fair and amicable settlements of a very large number of cases referred to the Banking Ombudsmen during 1997-98;